IIT. (i) A copy of the Government of Gujarat Notification No. KP/189/PRR/1067/6310/74/TH, dated the 19th Augu-1974 publishing the Baroda District Local Board Pension Fund (Amendment) Rules, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with sub-clause (iii) of clause (c) of Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Guiarat, together with an Explanatory Note on the Notification.

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification mentioned at (i) above. [Placed in Library. See No 1.T-8832/74 for I to iii.

Annaul Report and Accounts (1973-74) of Hindustan Shipyard Limited and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING fSHRI DALBIR SINGH): Sir, on behalf of Shri H. M. Trivedi, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:

- (i) Twenty-second Annual Report and Accounts of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1973-74, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-8815/74 for (i) and (ii)].

Notifications of the Ministry of Health and Family Planning (Department of Health)

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Planning (Department of

Health), issued under the Homoeopathy Central Council Act, 1973:

- (i) Notification S.O. No. 460(F), dated the 30th July, 1974.
- (ii) Notification S.O. No. 469(E), dated the 2nd August, 1974.
- (iii) Notification S.O. No. 482(E), dated the 6th August, 1974.

[Placed in Library, See No. LT-8836/74 for (i) to (iii)].

Central Wakf Council (Amendment) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHS1N): Sir, I beg to lay on the Table under sub-section (3) of section 8D of the Wakf Act, 1954 a copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Legislative Department) Notification S.O. No. 2269. dated the 30th August, 1974 publishing the Central Wakf Council (Amendment I Rules, 1974. [Placed in Library. See No. LT-8792/74J.

Ministry of Agriculture and Irrigation (Department of Agriculture) Notification

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Agriculture) Notification G.S.R. No. 648(E), dated the 9th December, 1974. [Placed in Library. See No. LT- 8839/74].

Indian Iron and Steel Company, Board ofManagement (Allowances of Members)Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): Sir, I beg to lay on the Table, under sub-section (3) of section 16 of the Indian Iron and Steel Company (Taking over of Management! Act, 1972, a copy (in English and Hindi)